## CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines. Post bag No. 6, JABALPUR - 482 001

Dated
Registration No. CCD 42.97
Suresh Kyman Saxena Applicant (s)
<b>VERSUS</b>
Respondent (s)
A copy of the ORDER dated
To. Counsel bor the partes

Deputy Registrar (])

## ORDER

14.10.97

Coram:

Hon'ble Mr. Justice M.V. Tamaskar-Vice Chairman Hon'ble Miss Usha Sen - Member (A)

Shri Pratul Shukla for the applicant.

The Tribunal dicided the matter O.A.No. 122 of 1994 and passed the following order on 29.4.97

"None for applicant.
Shri S.C.Sharma for respondents Union of India.

Shri H.P.Singh, Officer in charge appears on behalf of respondent-State of Madhya Pradesh.'No counted is present on behalf of M.P. The Officer-in-charge produce order dated 17.12.1996(Copy of the same is placed on record) by virtue of which, the applicant has been assigned 1978 as the year of allotment.

TRAL ADMINISTRATION OF THE PURPLE OF THE PUR

Contd...2.

The relief claimed by the applicant is as under:-2.

#(1) Issue a writ of mandamas to the respondents to give year of allotment to the applicant as 1978 and showing him sebior to respondents 3 & 14 and give him inter-se-seniority".

In view of the fact that respondent Union of India has already granted the relief as claimed by the applicant no further direction is necessary in the matter. The application has become infructuous. It is accordingly disposed of. No costs.

sax-(R.Hariharan) Member (A)

sd/-(M.V.Tamaskar) Vice Chairman "

The applicant has been given year of allotment 1978. The grievance of the applicant is that he has not been shown senior to respondents 3 to 14. If the applicant is still aggrieved, he may appro ach the respondentauthorities. We do not find any case for Contempt. The Contempt Petition is dismissed. Sd/

Sd/-(Usha Sen) Member (A)

TRUE-COPY

(M.V.Tamaskar) Vice Chairman

Section Officer CAT. Jabalpu: (MP) 8 0/6